

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 197/MP/2019

- Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1)(c) and 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, (ii) Regulation 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission System for Evacuation of Power from potential Solar and Wind energy zones in Western Region- Phase I & II (REZ Phase I & II) and Transmission System for providing Immediate Connectivity to Dholera UMSP.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and Others.
- Date of Hearing : 23.7.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Parties present : Ms. Manju Gupta, PGCIL
Shri Rajesh Verma, PGCIL
Shri Ashok Pal, PGCIL
Ms. Jyoti Prasad, PGCIL
Dr. V. N. Paranjape, PGCIL

Record of Proceedings

The Representative of the Petitioner submitted that the present Petition has been filed for seeking grant of regulatory approval for execution of the Transmission System for Evacuation of Power from potential solar and wind energy zones in Western Region - Phase I & II and Transmission System for providing immediate Connectivity to Dholera UMSP. The Representative of the Petitioner further submitted that under Dholera Ultra Mega Solar Park, about 5 GW of solar generation capacity is envisaged, out of which about 4 GW capacity is to be connected with ISTS network and about 1 GW capacity is to be connected with ISTS. He submitted that WRPC has given its technical recommendation to the Scheme during 38th WRPC meeting.



2. In response to the Commission`s specific query as to under which provision the present Petition has been filed, the representative of the Petitioner submitted that the present Petition has been filed under Regulation 3(1) (i) of the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 (Regulatory Approval Regulations). The representative of the Petitioner submitted the LTA has not yet been applied for the entire transmission capacity. The representative of the Petitioner submitted that it may not be possible for the Petitioner to segregate the approval under Regulation 3(1)(i) and (ii) of the Regulatory Approval Regulations and that the Commission may relax the Regulation 3(1)(i) under Regulation 8 of the said Regulations.

3. After hearing the representative of the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve the copy of the Petition on the Respondents immediately, if not served already. The Commission directed the Respondents to file their replies by 2.8.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.8.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**SD/-
(T. D. Pant)
Deputy Chief (Law)**

